

Repealed by Act 36 of 1957.

THE SALARIES OF MINISTERS (AMENDMENT) ACT, 1950.

No. LIX OF 1950



An Act to amend the Salaries of Ministers Act, 1947.

[22nd August, 1950]

BE it enacted by Parliament as follows:—

1. **Short title.**—This Act may be called the Salaries of Ministers (Amendment) Act, 1950.

2. **Amendment of section 2, Act LIII of 1947.**—In section 2 of the Salaries of Ministers Act, 1947 (hereinafter referred to as the said Act), clause (a) shall be omitted.

3. **Substitution of new section for section 3, Act LIII of 1947.**—For section 3 of the said Act, the following section shall be substituted, namely:—

“3. *Salaries and allowances of Ministers.*—There shall be paid to each Cabinet Minister a salary of three thousand rupees *per mensem* and a sumptuary allowance of five hundred rupees *per mensem*, to each Minister of State a salary of three thousand rupees *per mensem*, and to each Deputy Minister a salary of two thousand rupees *per mensem*.”

4. **Amendment of section 4, Act LIII of 1947.**—In sub-section (1) of section 4 of the said Act, for the words “Each Minister” the words “Each Cabinet Minister” shall be substituted.

5. **Repeal of Ordinance XX of 1950.**—The Salaries of Ministers (Amendment) Ordinance, 1950 (XX of 1950) is hereby repealed.

Price anna 1 or 1½d.

GIPD—S1—570 M of Law—26-6-51—3,500